

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.3073/2001

(2)

New Delhi, this the 9th day of November, 2001

Hon'ble Shri S.A.T.Rizvi, Member(A)  
Hon'ble Shri Shanker Raju, Member(J)

1. Shri Dilraj Singh,  
S/o Shri Tejinder Singh  
Retired General Manager  
Diesel Locomotive Works  
Varanasi.
2. Shri Laljee Singh  
S/o Shri Sinhasan Singh  
Retd. G.M.N.E. Railway.
3. Shri Hrishikesh Bandopadhyay  
S/o Late Shri Bishnupada  
Retd. G.M. Eastern Rly.  
Calcutta.
4. Chander Mani Malik  
S/o Late Shri B.R. Malik  
Retd. G.M. S.C. Rly.
5. Shri Naubat Lal  
S/o Shri Bishamber Dayal  
Retd. G.M. N.A.P.
6. Shri Himangsú Sekhar Sinha  
S/o Late Shri Haridhan Sinha  
Retd. G.M. Metro Railway  
Calcutta.
7. Smt. Kaushelya Singh  
W/o Late R.P. Singh  
Retd. G.M. South Eastern Railway
8. Mrs. Veena Khosla  
W/o Late M.K. Khosla  
Retd. G.M. Northern Railway  
New Delhi.

-APPLICANTS

(By Advocate: Shri B.S. Mainee )

Versus

1. Secretary  
Railway Ministry Rail Bhawan,  
New Delhi.
2. Secretary  
Department of Personnel, Pension  
and Public Grievances  
North Block,  
New Delhi.

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Shri S.A.T.Rizvi Member(A)

The applicants who retired as General Managers in the Railway prior to 1.1.1996 are aggrieved by incorrect fixation of their pension as well as family pension. The contention is that though their pension was

2

(3)

initially fixed in accordance with the Circular Letters dated 15.1.1999 and 9.9.1999, the same is now proposed to be reduced vide letter dated 1.10.2001(Annexure A-1).

2. A similar case had been placed before the Division Bench consisting one of us (Shri S.A.T.Rizvi) in OA 2162/2001 which was disposed of on 30th October, 2001 with a direction to the respondents. The circumstances of the aforesaid case are identical to the circumstances of the present case in all respects. Accordingly, the present case is also ~~not fit~~ to be disposed of in the same terms.

3. We accordingly find that the ends of justice will be duly met if the present case is disposed of at this very stage without issuing notices with a direction to the respondent-authority to consider the present OA as a representation and to decide the same expeditiously and in any event within a period of three months from the date of receipt of a copy of this order by passing a reasoned and a speaking order. Meanwhile, during the aforesaid period of three months, the recoveries proposed to be made in terms of para 3 of Railway Board's letter dated 1.10.2001 will remain stayed. Similarly, deductions proposed to be made from the amount of pension otherwise payable to the applicants will also remain stayed during the aforesaid period of three months.

4. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

dh

4

5. Registry is directed to send a copy of the OA along with this order to the respondents.

6. Issue Dasti.

  
(Shanker Raju)  
Member (J)

/kd/

  
(S.A.T. Rizvi)  
Member (A)

✓

✓

✓